

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DELCO INFRASTRUCTURE PROJECTS LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Delco Infrastructure Projects Limited
2.	Date of incorporation of Corporate Debtor	14.08.1998
3.	Authority under which Corporate Debtor is incorporated / registered	ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45201DL1998PLC095562
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Flat 146, Ground Floor, Pocket-1, Phase-1, Sec 13, Dwarka, Neta Ji Subhash Appt. New Delhi- 110075
6.	Insolvency commencement date in respect of Corporate Debtor	20.06.2022 (Order was pronounced on 20.06.2022 but the copy of NCLT order was received via email on 22.06.2022)
7.	Estimated date of closure of insolvency resolution process	17.12.2022 (180 days from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Harish Taneja Registration No. : IBBI/IPA-002/IP-N00088/2017-18/10229
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 236-L, Model Town, Sonipat, Haryana - 131001 E-mail ID: harishtaneja78@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: 236-L, Model Town, Sonipat, Haryana - 131001 E-mail ID: cirp.delco@gmail.com ; harishtaneja78@gmail.com
11.	Last date for submission of claims	06.07.2022 (i.e. 14 days from the appointment of Insolvency Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of Delco Infrastructure Projects Limited on 20.06.2022.

The creditors of Delco Infrastructure Projects Limited, are hereby called upon to submit their claims with proof on or before 06.07.2022 falling fourteen days from the appointment of the Interim Resolution Professional, to the Interim Resolution Professional at the address mentioned against entry No. 10.

The claims may be submitted in specified form in terms of regulations 7, 8, 9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except workmen and employees) in **“Form B”**, Financial Creditors in **“Form C”**, Home Buyers in **“Form CA”**, Workman or Employees in **“Form D”**, Authorised Representative of Workmen and Employees in **“Form E”** and Any other Stakeholder in **“Form F”**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23.06.2022
Place: New Delhi



Harish Taneja
Interim Resolution Professional
IBBI/IPA-002/IP-N00088/2017-18/10229

SBFC FINANCE PRIVATE LIMITED (erstwhile Small Business Fincredit India Private Limited)			
Registered Office: Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri- Kurla Road, Andheri (East), Mumbai-400059.			
POSSESSION NOTICE			
(As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)			
Whereas the undersigned being the Authorized Officer of SBFC Finance Private Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 8 of the Security Interest (Enforcement) rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SBFC Finance Private Limited.			
Name and Address of Borrowers & Date of Demand Notice 1. Om Sai Trading, 2. Suresh Kumar, 3. Sunita Davi, & 4. Sanjay Suresh Kumar, All are having their Address at Om Sai Trading, Sampala Road, Kharkhoda, Sonepat, Haryana -131001 Demand Notice Date: 01-Dec-2021	Description of Property(ies) & Date of Possession Item 1: Land Admeasuring 7 Marle i.e 206 Sq.Yds. situated at Khawat No.1059 Min, Khata No.1399 Min, Kila No.132/15/10 within the Revenue Estate of Kharkhoda, Tehsil Kharkhoda, District Sonapat And Outside of the M.C.Limit, Kharkhoda and same is Bounded As Under East: Rasta 16 Ft Wide, West- Rasta 20 Ft Wide, Item 2: Land Admeasuring 3 Marle i.e 103 Sq.Yds. situated at Khawat No.1096, 1097, 1099, Khata No.1397, 1399, Kila No. 123/16/2(3-9), 123/25(8-0), 123/24/2(6-18), 26(0-9), 132/15(8-0)/32/15(8-0) within the Revenue Estate of Kharkhoda, Tehsil Kharkhoda, District Sonapat And Outside of The M.C. Limit, Kharkhoda and same is Bounded as under East: Rasta 16 Ft Wide, West: Rasta 20 Ft Wide, North: Land of Sonita, South: Land of Jai Kisan. Date of Possession: 22-Jun-2022	Amount demanded in Possession Notice (Rs.) Rs.13,76,438/- (Rupees Thirteen Lakhs) Seventy Six Thousand Four Hundred Thirty Eight Only) as on 29th November 2021	
1. Parth Singh, 2. Manju Parth Singh, 3. Neeraj Partap , No. 1 to No.3 are having their Address at Ward No. 8, Muthral Road, Gali No. 1, Near Pnb Bank, Manchhan Colony, Sonepat, Haryana-131001, & 4. Deewan Dhaba , Vill. Garh Mirzapur, Sonepat, Meerut Road, Haryana-131001. Demand Notice Date: 09-Nov-2021	All the Piece and Parcel of Immovable Property i.e the Plot now House Measuring 4 Biswa i.e 200 Sq.Yds. situated at Vide Khawat No.1687, Khasra No.7457/2484, 2485 Min, 2487, 2489, 2490 Min, 7289/2482, 7290/2482, 2483, 7458/2485 Min, 2486, 2488 within the Revenue Estate of Patti Musalmanan, The. & District Sonipat and within the M.C. Limit Sonipat and same is Bounded as under East: Plot of other, West: Gali Rasta, 20 Ft., North: Plot of Other, South: Plot of Other. Date of Possession: 22-Jun-2022	Rs.36,53,555/- (Rupees Thirty Six Lakh(s) Fifty Three Thousand Five Hundred Fifty Five Only) as on 09th November 2021	
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.			
Place: Sonipat, Date: 24-06-2022		Sd/- Authorised Officer, SBFC Finance Private Limited	

Branch Office- Pannadhai Colony, Chittorgarh (Raj.)-312001, Tel. No. 01472-245500, E-mail: yichga@bankofbaroda.com
Branch Office- Rana Sanga Bazar, Chittorgarh (Raj.)- 312001, Tel. No. 01472-246198,240198 E-mail: chitto@bankofbaroda.com

STATE NOTICE FOR SALE OF IMMOVABLE PROPERTIES "APPENDIX-IV-A" [See Proviso to Rule 8(6)]						
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described movable & immovable properties hypothecated/ mortgaged/ charged to the Secured Creditor, possession of which has been taken by the Authorised officer of Bank of Baroda, Secured Creditor, will be sold on 'what is what' and 'Whatever there is' basis for recovery of dues in below mentioned detail. The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price/-Auction date and Time, EMD and Bid Increase Amount are mentioned below:-						
Name & Address of Borrower/s/ Guarantor/s and Branch	Give Short Description of the Movable & Immovable Properties with Known Encumbrances, if any	Total Dues	Date & Time of E-Auction	Reserve Price EMD and Bid Increase Amount	Status of Possession (Symbolic/ Physical)	Property Inspection date & Time
Branch- Pannadhai Colony, Chittoorgarh (Raj.) 1 Ms. Mangal Murti Restaurant through its Proprietor Mrs. Rajni Puri Registered Address:- Vinayak Complex, Collectorate Circle, Chittoorgarh- 312001 Proprietor & Guarantors- 1. Mrs. Rajni Puri W/o Htendra Puri 2. Mr. Htendra Puri S/o Devendra Puri Address:- 31, Behind Ayurvedic Hospital, Uparia pada, Chittoorgarh	Commercial Shop No. 22 admeasuring 121.12 Sq.ft. Situated at Ground floor, Vinayak Complex, Bad Chowki, Collectorate Chouraha, Chittoorgarh belongs to Htendra Puri S/o Devendra Puri Bounded By:- East: Shop No.21 of complex, South: Shop No.26 of complex, West:- Shop No. 23 of complex, North: Passage of complex	Rs. 33,55,599.16 as on 10.12.2021 (including interest upto 03.10.2021) plus interest, cost, charges & other Recovery expenses etc.	28.07.2022 2 2.00 PM to 6.00 PM (With unlimited extensions of 10 min. each bid)	Reserve Price Rs.38,15,280/- (Rupees Thirty Eight Lakh Fifteen Thousand Two Hundred Eighty One) EMD- Rs. 3,81,528/- (Rupees Three Lakh Eighty One Thousand Five Hundred Twenty Eight Only) Bid Increase Amount- Rs. 10,000/- (Rupees Ten Thousand Only)	Symbolic.	18.07.2022 11.00 AM to 3.00 PM
Branch- Rana Sanga Bazar, Chittoorgarh (Raj.) 1. Mr. Htendra Puri Goswami S/o Mr. Devendra Puri, 2. Mr. Devendra Puri Goswami S/o Khuman Puri, 3. Mrs. Rajni Puri W/o Htendra Puri Goswami Address: Behind Ayurvedic Hospital, Chittoorgarh-312001 Partners & Guarantors- 1. Sh. Badrigiri Goswami S/o Sh. Bhurigiri Goswami Address:-	Shop no.18 Situated at ground floor, Vinayak Complex, Chittoorgarh, admeasuring 129.18 sq.ft. in the name of Mrs. Rajni Puri W/o Mr. Htendra Puri Goswami. Bounded By: East : Other Shop of complex, West : Shop No. 17, North: Shop No. 10, South: Complex Passage.	Rs. 12,01,643.80 as on 31.08.2021 (including interest upto 31.08.2021) plus interest, cost, charges & other Recovery expenses etc	28.07.2022 2 2.00 PM to 6.00 PM (With unlimited extensions of 10 min. each bid)	Reserve Price Rs. 55,80,576/- (Rupees Fifty Five Lakh Eighty Thousand Five Hundred Seventy Six Only) EMD- Rs. 5,58,058/- (Rupees Five Lakh Fifty Eight Thousand Fifty Eight Only) Bid Increase Amount- Rs. 10,000/- (Rupees Ten Thousand Only)	Symbolic.	18.07.2022 11.00 AM to 3.00 PM
Near Maszid, Diet Road, Kumbhanagar, Chittoorgarh-312012. Sh. Navin Kumar Dubey S/o Sh. Gajanan Dubey Address:- A-1, Anand Vihar Colony, Behind Hotel Ramrakhi, Chittoorgarh- 312001.						

Branch- Pannadhai Colony, Chittorgarh (Raj.) 1 M/s Vinayak Bakery Through its Proprietor Mr. Hitendra Puri Registered Address:- Vinayak Complex, Collectorate Circle, Chittorgarh- 312001 Proprietor & Guarantors- 1. Mr. Hitendra Puri S/o Devendra Puri 2. Mrs. Rajni Puri W/o Hitendra Puri Address:-31, Behind Ayurvedic Hospital, Uparla Pada, Chittorgarh	Commercial Property Shop No. 10, admeasuring 118.75 sq. ft. situated at Ground floor Vinayak Complex, Bad Chowki Collectorate Chouraha, Chittorgarh- 312001 belongs to Hitendra Puri S/o Devendra Puri Bounded by: East: Shop of Vasudev Moud, South: Passage of complex 4.5ft. West:- Shop of complex, North: Shop of Arjun Lal	Rs. 31,40,189.53 as on 04.10.2021 (including interest upto 03.10.2021) plus interest, cost, charges & other Recovery expenses etc.	28.07.2022 2 2.00 PM to 6.00 PM (With unlimited extensions of 10 min. each bid)	Reserve Price Rs. 69,46,875/- (Rupees Sixty Nine Lakh Forty Six Thousand Eight Hundred Seventy Five Only) EMD- Rs. 6,94,688/- (Rupees Six Lakh Ninety Four Thousand Six Hundred Eighty Eight Only) Bid Increase Amount- Rs. 10,00,000/- (Rupees Ten Thousand Only)	Symbolic	18.07.2022 11.00 AM to 3.00 PM
Branch- Pannadhai Colony, Chittorgarh (Raj.) 1. M/s Vinayak Juice & Icecream Through its Proprietor Mr. Hitendra Puri Registered Address:- Vinayak Complex, Collectorate Circle, Chittorgarh- 312001 Proprietor & Guarantors- 1. Mr. Hitendra Puri S/o Devendra Puri 2. Mrs. Rajni Puri W/o Hitendra Puri Address:-31, Behind Ayurvedic Hospital, Uparla pada, Chittorgarh	Commercial Property Shop No. 26, admeasuring 121.12 Sq.ft. Situated at Ground floor, Vinayak Complex, Bad Chowki Collectorate Chouraha, Chittorgarh- 312001 belongs to Hitendra Puri S/o Sh. Devendra Puri Bounded By: East : Shop No. 27 of complex, South : Road, West Shop 24, 25 of complex North : Shop No. 22 of complex	Rs. 38,90,267.66 as on 04.10.2021 (including interest upto 03.10.2021) plus interest, cost, charges & other Recovery expenses etc	28.07.2022 2 2.00 PM to 6.00 PM (With unlimited extensions of 10 min. each bid)	Reserve Price Rs. 70,85,520/- (Rupees Seventy Lakh Eighty Five Thousand Five Hundred Twenty Only) EMD- Rs. 7,08,552/- (Rupees Seven Lakh Eight Thousand Five Hundred Fifty Two Only) Bid Increase Amount- Rs. 10,00,000/- (Rupees Ten Thousand Only)	Symbolic	18.07.2022 11.00 AM to 3.00 PM
Branch- Pannadhai Colony, Chittorgarh (Raj.) 1. M/s Vinayak Fast Food Through its Proprietor Mrs. Rajni Puri Registered Address:- Vinayak Complex, Collectorate Circle, Chittorgarh-312001 Proprietor & Guarantors- 1. Mrs. Rajni Puri W/o Hitendra Puri 2. Mr. Hitendra Puri S/o Devendra Puri Address:-31, behind Ayurvedic Hospital, Uparla pada, Chittorgarh	Commercial Property Shop No. 29, admeasuring 200.00 sq.ft. situated at Ground floor, Vinayak Complex, Bad Chowki, Collectorate Chouraha, Chittorgarh- 312001 belongs to Hitendra Puri S/o Devendra Puri. Bounded by:- East: Dr. P.L. Kothari & Chunnai Lal Menariya property, South: Shop of complex West: Passage of complex, North : Shop of complex. Encumbrances if any: Not Known	Rs. 36,66,139.64 as on 03.10.2021 (including interest upto 03.10.2021) plus interest, cost, charges & other Recovery expenses etc.	28.07.2022 2 2.00 PM to 6.00 PM (With unlimited extensions of 10 min. each bid)	Reserve Price Rs. 63,00,000/- (Rupees Sixty Three Lakh Only) EMD- Rs. 6,30,000/- (Rupees Six Lakh Thirty Thousand Only) Bid Increase Amount- Rs. 10,00,000/- (Rupees Ten Thousand Only)	Symbolic	18.07.2022 11.00 AM to 3.00 PM
Branch- Pannadhai Colony, Chittorgarh (Raj.) 1. M/s Hotel Vinayak Palace Through its Partners Mr. Hitendra Puri and Mrs. Rajni Puri Registered Address:- 1, Collectorate Circle, Vinayak Complex, Chittorgarh-312001 Partners & Guarantors- 1. Mr. Hitendra Puri S/o Devendra Puri 2. Mrs. Rajni Puri W/o Hitendra Puri 3. Mrs. Vimla Puri W/o Devendra Puri Address:- 31, Behind Ayurvedic Hospital, Uparla pada, Chittorgarh	Commercial Property Shop No.15 admeasuring 123.50 sq.ft. Situated at Ground Floor, Vinayak Compound, Bad Chowki, Collectorate Chouraha, Chittorgarh- 312001 belongs to Rajni Puri W/o Hitendra Puri Bounded By- East: Shop of complex, South: Passage of complex, West: Parking area then Bhiwara Chittorgar Road, North: Other shop of complex.	Rs. 58,29,779.27 as on 04.10.2021 (including interest upto 03.10.2021) plus interest, cost, charges & other Recovery expenses etc.	28.07.2022 2 2.00 PM to 6.00 PM (With unlimited extensions of 10 min. each bid)	Reserve Price Rs. 66,69,000/- (Rupees Sixty Six Lakh Sixty Nine Thousand Only) EMD- Rs. 6,66,900/- (Rupees Six Lakh Sixty Six Thousand Nine Hundred Only) Bid Increase Amount- Rs. 10,00,000/- (Rupees Ten Thousand Only)	Symbolic	18.07.2022 11.00 AM to 3.00 PM
Branch- Pannadhai Colony, Chittorgarh (Raj.) 1. M/s Vinayak Restaurant Through its Proprietor Mrs. Rajni Puri Registered Address:- Vinayak Complex, Collectorate Circle, Chittorgarh- 312001 Proprietor & Guarantors-1. Mrs. Rajni Puri W/o Hitendra Puri 2. Mr. Hitendra Puri S/o Devendra Puri Address:- 31, Behind Ayurvedic Hospital, Uparla pada, Chittorgarh	Property (i)- Commercial Shop No. 9, admeasuring 129.18 Sq.ft. situated at Ground floor, Vinayak Complex, Bad Chowki Collectorate Chouraha, Chittorgarh-312001 belongs to Hitendra Puri S/o Devendra Puri Bounded By: East : Shop of complex, South : Passage of complex, West: Shop of complex, North : Shop of complex. Property (ii)- Commercial Property Shop No. 10, admeasuring 129.18 sq. ft. situated at Ground floor Vinayak Complex, Bad Chowki Collectorate Chouraha, Chittorgarh-312001 belongs to Smt. Rajni Puri W/o Shri	Rs. 45,93,226.10 as on 04.10.2021 (including interest upto 03.10.2021) plus interest, cost, charges & other Recovery expenses etc.	28.07.2022 2 2.00 PM to 6.00 PM (With unlimited extensions of 10 min. each)	Property (i)- Reserve Price Rs. 40,69,170/- (Rupees Forty Lakh Sixty Nine Thousand One Hundred Seventy Only) EMD- Rs. 4,06,917/- (Rupees Four Lakh Six Thousand Nine Hundred Seventeen Only) Bid Increase Amount- Rs. 10,00,000/- (Rupees Ten Thousand Only) Property (ii)- Reserve Price Rs. 40,69,170/- (Rupees Forty Lakh Sixty Nine Thousand One Hundred Seventy Only) EMD- Rs. 4,06,917/- (Rupees Four Lakh Six Thousand Nine Hundred Seventeen Only) Bid Increase Amount- Rs. 10,00,000/- (Rupees Ten Thousand Only)	Symbolic	18.07.2022 11.00 AM to 3.00 PM
Hitendra Puri Bounded By: East: Shop of complex, South: Shop No. 18 of complex, West: Shop of complex, North : Way of complex.						
For detailed terms and conditions of the sale, please refer to the link provided in https://www.bankofbaroda.in/e-auction.htm and https://tbiapi.in . Also, prospective bidders may contact the authorized officer on contact Number 8875006626.						
Date: 23.06.2022 Place: Chittorgarh				Authorised officer Bank of Baroda		

That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount.

Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower.

In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his/her liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law.

Please note that in terms of provisions of sub-Section (8) of Section 13 of the SARFAESI Act, "a borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

Place: NOIDA/ FATEHPUR / GHAZIABAD / MEERUT/ GAUTAM BUDH NAGAR / HAPUR / For Indiabulls Housing Finance Ltd.

